

**GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2650
TO BE ANSWERED ON 04.08.2026**

NATIONAL OVERSEAS SCHOLARSHIP SCHEME

2650. SHRI SHAHU SHAHAJI CHHATRAPATI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the number of beneficiaries availing National Overseas Scholarship Scheme from Kolhapur Lok Sabha constituency during the last three years, block-wise;
- (b) the venture capital fund utilisation by SC/ST entrepreneurs from Kolhapur, including applications received, sanctioned and disbursed amounts, block-wise;
- (c) the accessibility audit compliance status of public buildings, educational institutions and transport facilities in Kolhapur blocks; and
- (d) the district-level monitoring mechanism, grievance redressal data and scheme saturation percentages achieved, block-wise?

ANSWER

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)**

- (a): Under the National Overseas Scholarship (NOS) Scheme for Scheduled Castes, 13 students have been selected from Kolhapur Lok Sabha constituency during the last three years.
- (b): Under the Scheme of Venture Capital Fund for Scheduled Castes (VCF-SC), no application has been received from Kolhapur Lok Sabha constituency during FY 2026-27. However, since the inception of the VCF-SC Scheme, financial assistance has been sanctioned to six (6) companies from Kolhapur Lok Sabha constituency, Maharashtra, amounting to Rs. 12.78 crore, out of which Rs. 9.95 crore has been disbursed. Under the Scheme of Venture Capital Fund for Scheduled Tribes (VCF-ST), no application has been received from Kolhapur Lok Sabha constituency.
- (c): Accessibility and audit compliance of public buildings, educational institutions and transport facilities in the blocks of the Kolhapur district are carried out by the State Government.
- (d): Implementation of Schemes of the Government are monitored through a multi-tier mechanism such as periodic reviews, seeking utilization certificates, progress reports and coordination with State Governments/implementing agencies. Grievances are redressed through the Centralised Public Grievance Redress and Monitoring System (CPGRAMS) in a time bound manner.
